

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr.M.P. No. 2338 of 2018**

Yusuf Karim Khan ..... Petitioner  
Versus  
The State of Jharkhand & Anr. .... Opposite Parties

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**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Mr. Indrajit Sinha, Advocate  
For the State : A.P.P.  
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**05/ 06.09.2021** This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel appearing on behalf of the parties submit that the dispute involved in this petition cannot be settled in the National Lok Adalat.

Let this matter be placed before the Regular bench in usual course..

**(Sanjay Kumar Dwivedi, J.)**

*Amitesh/-*